

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 2529  
ANSWERED ON 5<sup>TH</sup> MARCH, 2020

**IMPLEMENTATION OF NEW MOTOR VEHICLES ACT, 2019**

2529. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the extent to which the recent increase in fines/ penalty subsequent to the implementation of the New Motor Vehicles Act, 2019 is likely to ensure greater compliance and reduce the cases of violation of traffic rules;
- (b) the steps taken by the Government to ensure the meticulous implementation of the provisions of the said Act; and
- (c) the mechanism devised by the Government for containing irregularities/corruption by the traffic police while ensuring compliance of the said Act?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

**(SHRI NITIN JAIRAM GADKARI)**

- (a) The Motor Vehicles (Amendment) Act, 2019 is intended to bring reforms in the area of Road Safety, bring citizen facilitation, transparency, and reduce corruption with the help of information technology and removing intermediaries. The Act will strengthen public transport, safeguard and protect Good Samaritan and bring in reforms in the insurance and compensation regime. It will allow innovation and new technologies and will bring accountability of manufacturers of Motor Vehicles. The Act will facilitate Divyang by allowing motor vehicles to be converted to adapted vehicles and facilitating licence to drive adapted vehicle. As per the information available from certain States and UTs, the road accidents and fatalities have reduced.
- (b) The Ministry has issued an advisory to all State/UTs dated 6<sup>th</sup> January, 2020 regarding implementation of the provisions of the Motor Vehicles (Amendment) Act, 2019.
- (c) For ensuring greater compliance and stop irregularities/corruption the Ministry has inserted the new section 136A “electronic monitoring and enforcement of road safety” in the Motor Vehicles (Amendment) Act, 2019 which includes speed cameras, closed-circuit television cameras, speed guns, body wearable cameras and such other technology.

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